

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3518 of 2020

1. Devi Murmu @ Debu Murmu

2. Baiju Tudu

... .. Petitioners

Versus

The State of Jharkhand

... .. Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Sudhir Kumar Roy, Advocate

For the Opposite Party : Mr. Prabir Kumar Chatterjee, Special P.P.

3/14.09.2020 Heard the parties.

So far as defect nos. 4 and 9 (iii) are concerned, the learned counsel for the petitioners undertakes to remove the same, once the situation normalizes. As regards, rest defects are concerned, the same are ignored.

Petitioners are apprehending their arrest in connection with Forest Case No. 422 of 2012 corresponding to T. R. No. 1943 of 2019.

It has been alleged that the accused persons had encroached upon the forest area by constructing a mud wall.

Learned counsel for the petitioners submits that the mud wall was constructed to prevent wild animals from entering into the village.

Regard being had to the nature of offence, I am inclined to extend the privilege of anticipatory bail to the petitioners.

Accordingly, the petitioners above named are directed to surrender in the court below within four weeks and pray for bail, and in that event, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st class, Giridih in connection with Forest Case No. 422 of 2012 corresponding to T. R. No. 1943 of 2019, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)